

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VASAVA ENGINEERING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vasava Engineering Private Limited
2.	Date of incorporation of corporate debtor	04/12/2006
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chhattisgarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29219CT2006PTC020121
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> 113, Friends Arcade, Shastri Nagar, Supela Bhilai CT 490023 In
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 27 <sup>th</sup> September, 2019
7.	Estimated date of closure of insolvency resolution process	24 <sup>th</sup> March, 2020 (180 Days from Date of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Mr. Sunil Kumar Keswani <b>Registration No.:</b> IBBI/IPA-001/IP-P00819/2017-2018/11396
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> House No. 31, Canal Linking Road, Ravi Nagar, Raipur, Chhattisgarh 492001 <b>Email:</b> sunil.keswani.co@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> House No. 31, Canal Linking Road, Ravi Nagar, Raipur, Chhattisgarh 492001 <b>Email:</b> irpvasava@gmail.com
11.	Last date for submission of claims	11 <sup>th</sup> October 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will Identify on verification of Books of Accounts.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Web link:</b> <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> <b>Physical Address:</b> Not Applicable

Notice is hereby given that the National Company Law Tribunal, Cuttack Bench has ordered the commencement of a corporate insolvency resolution process of the M/s Vasava Engineering Private Limited on 27<sup>th</sup> September 2019.



The creditors of M/s Vasava Engineering Private Limited, are hereby called upon to submit their claims with proof on or before 11<sup>th</sup> October 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not Applicable at Present.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of Interim Resolution Professional

Date : 28-09-2019  
Place : Raipur (C.G.)





Sunil Kumar Keswani  
Interim Resolution Professional

In the matter of M/s. Vasava Engineering Private Limited  
Registration No: IBBI/PA-001/IP-P00819/2017-2018/11396